

Order No. 251 /2021 (Administrative)

The Hon'ble Court vide letter number 10493/2021Admin G-I/Allahabad dated 02.09.2021 has been pleased to issue direction for submission of progress report regarding compliance of earlier letter number 18547/Admin G-I dated 02.09.2020, 534/Admin G-I dated 09.01.2020, 711/Admin G-I dated 14.01.2020, 559/Admin G-I dated 21.01.2020, 1702/Admin G-I dated 31.01.2020 and 3628/Admin G-I dated 04.03.2020.

It is brought to my notice that the Advocate Role has yet not been prepared to this judgeship for the practicing lawyers in the district. The Advocate Role and Advocate's Clerk Role in prescribed proforma is needed to be prepared forthwith.

The Office bearers and the Senior Members to the District Bar Association Barabanki expressed their willingness to co-operate with the preparation of Role in a meeting with the undersigned today.

Let the practicing Lawyer be requested to submit their application form on prescribed proforma (**enclosed**) within a week positively. The application forms shall be duly signed by the applicant and forwarded by President/Secretary to the Bar Association. The applicant Advocate shall enclosed the relevant papers e.g. photocopy of certificate/Identity Card issued by the Bar Council of UP/concerned Bar Association.

Let a committee comprising of Sri Nityanand Shrinet Additional District & Sessions Judge (Member), Sri Ashok Kumar Yadav Special Judge SC/ST Act (Member), Sri Rakesh Chief Judicial Magistrate (Member) and Sri Nand Kumar Civil Judge Senior Division (Member) be constituted to scrutinized the application form of the Advocates for preparation of desired Role.

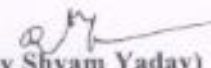
Needless to mention that the such Advocate may not be permitted for legal practice without entering his name into the Advocate Role.

The Advocate Role Number be necessarily mentioned in the Vakalatnama along with the registration number issued by the Bar Council of Uttar Pradesh.

The Chief Administrative Officer shall maintain the register and file along with papers for the Advocate Role & Advocate's Clerk Role. Information of the Advocate Role number be communicated to the concerned Bar Association just after preparation of the Advocate Role.

Let the copy of order be furnished to the District Bar Association Barabanki and all the Bar Association to the District Barabanki for information and immediate compliance. The Chief Administrative Officer shall make effort for wide circulation via other relevant mode also.

Inform all concerned for information & compliance in letter & spirit.


(Radhey Shyam Yadav)

District Judge,


Barabanki.

04.09.2021

Copy forwarded for information & necessary action to:-

01. Additional District & Sessions Judge Court No. 01 Barabanki.
02. Special Judge SC/ST Act Barabanki
03. Chief Judicial Magistrate Barabanki.
04. Civil Judge Senior Division Court No. 20 Barabanki.
05. Presiding Officer to the Court of Civil Judge (Jr.Div.) Haidergarh and Nyayadhikari Gram Nyayalaya Ramnager & Sirauli Gauspurer are requested to provide the copy of order to their respective Bar Association.
06. District Bar Association Barabanki.
07. Civil Bar Association Barabanki.
08. Tehsil Bar Association Ramsanehighat Barabanki.
09. Tehsil Bar Association Fatehpur Barabanki.
09. System Officer for uploading on the Official website of District Court Barabanki.

By order of the Court


Chief Administrative Officer,
District Court, Barabanki

Form Sl. No.

(For office use)

Application for registration on the Roll of Advocates (Part-A) practicing in District Court Barabanki-20

1. Full Name of the Advocate:
(In capital letters)
2. Father's/Husband's Name:
3. Year of passing LL.B.
(Please attach attested copy of LL.B Final year result/Degree)
4. Enrollment Number:
Year: State:
(Please attach attested copy of registration certificate)
5. Date of Enrollment
6. Complete postal address (attach proof)
(a) Residence:
(b) Office:
(c) Chamber in the Court:
7. Telephone Numbers
(a) Office:
(b) Residence:
(c) Mobile:
8. E-mail address, if any:
9. Undertaking

Affix the self attested colour photograph with band

I declare that I am practicing in District Court Barabanki and that I have not made any application anywhere else for listing my name on the Rolls of Advocates except in this Court. I further declare that all the information mentioned above is correct to my personal knowledge and that changes, if any, occurring therein, in the future, will be intimated, forthwith to the District Judge.

Signature of Applicant

Note:

1. A certificate from the Bar Association/Advocates' Association to the effect that the applicant is ordinarily practicing in the District Court Barabanki shall be attached with the application form.
2. Please also attach your two recent passport size coloured photos with band. One Self-attested photo be pasted on the application itself while the second photo be unattested.
3. The Advocate who had passed their qualifying (LL.B) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 02 years from the date of enrollment in the Bar Council of U.P. and submit the **Certificate of Practice (COP)**, issued by Bar Council of India and in default of submitting the same, their name will be automatically struck off from the Roll of Advocates. **(As per clarification issued by Bar Council of India, New Delhi, the Advocate whose LL.B. results have been declared on or after 01.07.2010, are mandatory required to pass All India Bar Exam)**
4. The Advocate who had graduated in the academic year 2009-10 (LL.B results declared on or after 01.07.2010 and onwards, having completed two years of enrollment with Bar Council of UP will be enrolled on Roll of Advocates only after they furnish the Certificate of Practice (COP), issued by Bar Council of India.